

Integrated Rural Development Project in Orissa

3796. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether in Orissa State on the Integrated Rural Development project is not being spent the allotted amount of money in time;

(b) if so, when this project was sanctioned and amounts provided therefor;

(c) the reasons for not spending the said amount in time; and expenditure outstanding upto date; and

(d) when this project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) District Puri in Orissa was selected under the old I.R.D. Programme initiated during 1976-77. An amount of Rs. 71.06 lakhs was provided for implementation of the project during 1977-78.

(c) The funds for implementing the project were released towards the close of the financial year 1977-78. The funds could not therefore be utilised before the end of the financial year 1977-78. The State Government was authorised to utilise the funds sanctioned upto 30th June, 1978. The time limit for utilisation of funds was further extended upto 31st December, 1978. The progress of utilisation of funds is however slow and only an amount of Rs. 36.96 lakhs has been reported utilised by the State Govt. upto 7th December, 1978. Thus, an amount of Rs. 34.10 lakhs remained un-utilised as on 7th December, 1978.

(d) In the normal course, the project should be completed by 31st December, 1978. The entire amount sanctioned is, however, not likely to be utilised by

that time. Accordingly, a proposal for extending the time for utilising the amount sanctioned for the project upto 31st March, 1979 is under consideration.

Permission to cover 75 per cent of the Area of Plots by D.D.A.

3797. SHRI U. S. PATIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what is the criteria for giving permission by the Delhi Development Authority for the coverage of 75 per cent area on each floor of the Houses built on 70 to 84 sq. metre plots in the Pitam Pura Residential Scheme;

(b) what are the details of the particulars of the persons who were allowed by the DDA the coverage of 75 per cent area on each floor of the House during the period from April, 1976 to November, 1978 and the reasons for giving such permission;

(c) what is the number of persons who have violated this provision and what penalty DDA has imposed on them; and

(d) whether there is a proposal under Government consideration to allow 75 per cent coverage on plots measuring 70 and 84 sq. metres in Pitampura Residential Scheme and if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) According to the provisions of the Master Plan, the plot coverage of a plot upto 300 sq. yds. is 60 per cent. The Delhi Development Authority had, however, allowed for small plots of 70 to 84 sq. mts. a coverage of 75 per cent upto 14th December, 1976 which was reduced to 66.66 per cent thereafter.

(b) Information is being collected and will be laid on the Table of the Sabha.

(c) Unless all the requests for issue of completion certificates have been received and examined, it is not possible either to give the number of persons who have violated or the quantum of penalty, as it is levied only at the time of issue of completion certificates.

(d) Keeping in view the large number of small plots which have recently been carved out and keeping the density and environmental standards in view, there is no proposal under consideration of Government to allow 75 per cent coverage on plots measuring 70—74 sq. mts. in Pitampura Residential Scheme.

Housing Schemes for the Poorer Sections

3798. SHRI M. A. HANNAN
ALHAJ:

SHRI SACHINDRA LAL
SINGHA:

SHRI SAKTI KUMAR SAR-
KAR:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the details of the scheme initiated by the Ministry for the poorer people in the weaker section and middle income group for their housing schemes;

(b) the details of those schemes so far implemented in West Bengal and North Eastern Region States, State-wise upto date with the total amount sanctioned and spent upto date in comparison to Karnataka, Tamilnadu and Maharashtra;

(c) the details of the scheme that are implemented in West Bengal and North Eastern Region States, State-wise, district-wise and the result achieved; and

(d) the details of the programme undertaken by these states, state-wise, to implement these schemes, scheme-wise?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) A statement is enclosed.

(b) Housing is a State subject. Central financial assistance to the States for all their State sector projects, including housing, is released in the shape of 'block loans' and 'block grants' without their being tied to any particular scheme, project or head of development. The State Governments are free to utilise the block assistance on their Plan schemes according to their needs and priorities. The Government do not have information about the amount sanctioned by the State Governments for housing purposes and the amount spent upto date on housing.

(c) The details of the schemes being implemented by the West Bengal and North Eastern Region States and the results achieved are given in the statement. District-wise details are not available.

(d) The Government do not have the details of the programme undertaken by the States to implement these Schemes.

Statement

The Government have introduced the following social housing schemes for construction of houses in the urban and rural areas:

- (1) *Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community;*

The Scheme is intended for construction of subsidised rental houses for low paid industrial workers and other economically weaker sections of commu-